

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 944
TO BE ANSWERED ON 07TH FEBRUARY, 2020**

GOVERNMENT CENTRAL PHARMACY IN AYUSH

944. SHRI L.S. TEJASVI SURYA:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether there is any proposal before the Government for the development and upgradation of the AYUSH Government Central Pharmacy, situated in Bengaluru South;
- (b) if so, the details thereof along with three years audit report of NHM and NUHM (AYUSH) in the State of Karnataka;
- (c) whether NHM - AYUSH meeting/conference/ workshops under NHM and NUHM scheme are being conducted in star hotels, with boarding and lodging facilities to the participants in the same hotels;
- (d) if so, the details of such AYUSH meetings which have been convened throughout the Country including Karnataka, year-wise for the last three years and expenditure incurred including on food, transport, lodging and other expenses for each meeting; and
- (e) the details of the AYUSH medicines prepared at Government Central Pharmacy (GCP), Bengaluru and the reasons and the corrective measures taken by Government to overcome acute shortage of medicines supplied by GCP to Government Ayurvedic Dispensaries/ Hospitals?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): State Department of AYUSH of Karnataka has informed that the proposal for the development and upgradation of the Government Central Pharmacy situated at Bengaluru is being taken up under both State and Central Schemes. Steps intended in this regard are renovation of existing building, transformer installation for enhancement of high power from 42 KW to 250 KVA, Distilled Mineral water plant installation, procurement of equipment and machineries, new pulverizer and procurement of raw drugs worth Rs. 200 lakh.
- (b): Extract of the Audit Report is provided in the annexure.

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(c) & d): It is informed that under NHM- AYUSH (Mainstreaming of AYUSH) Programme, meetings, conference or workshops were not conducted in stare hotels.

(e): The Licensing Authority of Government of Karnataka permitted Central Pharmacy Bengaluru to manufacture 100 Ayurvedic & 65 Unani medicines in 2018-19 and 64 more medicines in 2019-20. Any acute shortage of medicines supply to Ayurvedic dispensaries and hospitals has not been reported. Steps are intended to strengthen the infrastructure and production capacity of the the pharmacy, for which financial assistance of Rs. 5 crore has been provided from the Centrally Sponsored Scheme of National AYUSH Mission in 2018-19 to improve the supply position of medicines.

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ANNEXURE

**Extract of the AUDIT REPORT of the Office of Principal Accountant General,
Karnataka dated 30.10.2019 for the period 2017 -2019.**

- I.** Excess payment of Rs.31.09 lakh noticed on the purchase of Medicines under NHM. The following purchase orders for Ayurvedic medicines were placed by the Director of AYUSH under NHM scheme during 2016-17.

Supply order no/date	Name of the Firm	Amount as per S.O	Amount paid
NHM/SPMU/AYUSH/83/2016-17, Dated 17.03.2017	(Oushadhi) Pharmaceutical Corporation(IM) Kerala Ltd, Kuttaanellur, Thrissur- 680014	Rs.54338130+vat 5.5% 2988597= 57326727	Rs.58818516
NHM/MH/88/2016-17 Dated 03.04.2017	-do-	Rs.40000000	40643800

On a review of purchase file produced to audit the following observations are made:-

- a) Firm has supplied medicines after more than 120 days from the date of supply order. It has to be made within 60 days as per terms and conditions.
- b) Revised GST was supposed to be made by the firm. AYUSH Directorate cannot bear the extra cost on taxes.
- c) Excess payment to the firm made by Directorate office.

Amount as per Supply Orders	Amount paid by Directorate	1% Penalty for delayed supply	Net amount payable after deducting 1% penalty	Excess paid to the firm
Rs. 54338130+vat 5.5% 2988597=57326727	Rs. 58818516	Rs.573267	Rs.56753460	Rs. 2065056
Rs.40000000	Rs. 40643800	Rs.400000	Rs.39600000	Rs.1043800
TOTAL				Rs.3108856

Reasons for excess payment is not forthcoming .

- d) Under supply order number two above supply and beneficiary details to be furnished.

II. Irregularities found during voucher checking

- a) Shortfall in income tax deduction
- b) Invoices were not found so IT/GST deducted could not be verified.
- c) IT was not deducted on the cost of material supplied.

In the above cases IT exemption accorded to the firms to be stated.

In reply Department agreed to take action on the above.